COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 262 OF 2016 & IA NO. 547 OF 2016

Dated: 8th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Chennai Metro Rail Ltd.

.... Appellant(s)

Vs.

Tamil Nadu Generation & Distribution Corporation Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan

Ms. Sonakshi Malhan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

Mr. Sethu Ramalingam for R-2

<u>ORDER</u>

I.A. No. 547 of 2016 (for exemption from filing certified copy of impugned order) is allowed.

As agreed by learned counsel for the parties, list the matter for hearing on **24.01.2018**.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/ss